

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:222
ANSWERED ON:22.02.2013
POWERS OF DCI
Gowda Shri D.B. Chandre

Will the Minister of FINANCE be pleased to state:

- (a) the objectives and powers of the Directorate of Criminal Investigation (DCI) set up under the Central Board of Direct Taxes (CBDT);
- (b) achievement of DCI along with details of shortcomings notice so far;
- (c) whether the Government has taken back the powers assigned to DCI during the recent time; and
- (d) if so, details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) Objectives of the DCI are to perform functions in respect of criminal matters having any financial implication punishable as an offence under any direct tax law including inter alia:

(i) Chapter XXII of the Income Tax Act, 1961 (Act 43 of 1961); and

(ii) Chapter VIII of the Wealth Tax Act, 1957 (Act 27 of 1957).

(b) The DCI has been collecting, collating & disseminating third party information under Annual Information Returns (AIR) and Central Information Branch (CIB). During the Financial year 2011-12 the number of pieces of information collected and amounts involved therein under AIR & CIB are as under:

F.Y.11-12 No. of Information Amount involved (In Cr.)

AIR 4661220 9430381

CIB 111738607 22352937

Besides, the DCI has conducted search and seizure operations in 8 cases executing 106 warrants. Undisclosed income admitted as a result of the search and seizure operations was Rs. 438 Crores (Approx). 5 Survey operations were also conducted wherein total undisclosed income was estimated at Rs. 41.95 crores (Approx). Shortage of manpower at various positions has been identified as one of the major limitations of DCI.

(c) No, Sir.

(d) Question does not arise in view of (c) above